

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 191/TT/2023

- Subject** : Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for determination of transmission tariff for the 2019-24 tariff period for Asset-1: Extension of 400 kV Bachau substation with line reactor along with associated line bays and Asset-2: Essar Gujarat TPS-Bachau 400 kV D/C (triple) line under “Transmission System for connectivity of Essar Power Gujarat Limited” in the Western Region.
- Date of Hearing** : 20.12.2023
- Coram** : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P.K. Singh, Member
- Petitioner** : Power Grid Corporation of India Limited
- Respondents** : Madhya Pradesh Power Management Company Limited and 10 others
- Parties Present** : Ms. Swapana Seshadri, Advocate, PGCIL
Ms. Sneha, Advocate, PGCIL
Shri Utkarsh Singh, Advocate, PGCIL
Shri Ravi Sharma, Advocate
Shri Zafrul Hasan, PGCIL
Shri Pankaj Sharma, PGCIL
Shri Arjun Malhotra, PGCIL
Shri Ashish Alankar, PGCIL
Shri Siddharth Sharma, CTU

Record of Proceedings

The instant petition has been filed for determination of transmission tariff for the 2019-24 tariff period for Asset-1: Extension of 400 kV Bachau Sub-station with line reactor along with associated line bays and Asset-2: Essar Gujarat TPS-Bachau 400 kV D/C (triple) line under “Transmission System for connectivity of Essar Power Gujarat Limited” in the Western Region.

2. The learned counsel for the Petitioner made detailed submissions.
3. The learned proxy counsel for Essar Power Gujarat Limited submitted that the petition was scheduled to be listed on 27.12.2023. However, the petition has been listed earlier. He sought adjournment as the arguing counsel was not available. He also submitted that the rejoinder has been filed by the Petitioner recently and needs some time to go through it.



4. The matter remained part-hard and as such the matter will be listed for further hearing on 19.1.2024.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

